

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

PETITION NO.137/2008 (Suo-motu)

Subject: Maintenance of Grid Discipline-Compliance of provisions of the Indian Electricity.

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member

Date of Hearing : 22.1.2009

Respondents : 1.Tamil Nadu Electricity Board, Chennai, and
2.Shri S. Machendranathan, Chairman, (formerly) Tamil Nadu Electricity Board, Chennai

Parties present : Ms.S.Phebe Beryl, Chief Engineer. TNEB
Shri P.S.Ganesh, Executive Engineer, TNEB

Commission by its order dated 31.12.2008 directed as under:

“ We consider it appropriate to issue a fresh notice to the second respondent to show cause, latest by 20.1.2009, as to why he should not be held guilty and penalty under Section 149 of the Electricity Act, 2003 be not imposed on him. He should be present before the Commission at the next date of hearing. The second respondent shall be served through the present chairman of the first respondent. “

2. The representative of the first respondent submitted that the penalty imposed by the Commission on it had been deposited. She explained that they were under an impression that a fresh notice was to be issued by the Commission. It was made clear to her that the order dated 31.12.2008 was itself a fresh notice.

3. The representative of the first respondent undertook to inform the second respondent of the Commission's direction as contained in the order dated 31.12.2008 and send a confirmation to that effect to the Commission. The Commission directed the second respondent to file his reply latest by 5.2.2009 and to be present before the Commission at the next date of hearing.

4. The Commission directed to list the petition on 12.2.2009 for further directions.

sd/-
Chief (Legal)